GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

Rajya Sabha

STARRED QUESTION NO.: 14

TO BE ANSWERED ON THE 21st July 2025

SAFETY MEASURES TAKEN BY AIRLINE COMPANIES

14. SHRI G.C. CHANDRASHEKHAR

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether it is a fact that some airline companies in the country are not complying with safety standards and if so, the details thereof;
- (b) whether it is also a fact that some aircrafts made emergency landings recently due to the said deficiencies and if so, the details thereof; and
- (c) the action taken by Government against Directorate General of Civil Aviation (DGCA) in this regard so far?

ANSWER

Minister of CIVIL AVIATION (Shri Kinjarapu Rammohan Naidu)

(a) to (c): A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 14 FOR REPLY ON 21.07.2025 REGARDING "SAFETY MEASURES TAKEN BY AIRLINE COMPANIES" BY "SHRI G.C. CHANDRASHEKHAR."

- (a): Airlines are bound to comply with the prescribed regulations and safety standards. Further, Directorate General of Civil Aviation (DGCA) carries out surveillances/audits at regular intervals as per the published Annual Surveillance Program (ASP) to ensure that continued compliance is maintained by airlines.
- (b): Pilot In Command (PIC) of the aircraft while flying may take decisions for an emergency landing based on the prevailing situation which may be attributed to various reasons like bad weather, medical emergency, security concerns, technical snags etc. No emergency landing has happened due to violations of safety standards.

(c): Does not arise in view of (a) and (b) above.